

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**UNSTARRED QUESTION NO. 2130**  
TO BE ANSWERED ON 23.09.2020

**Compensatory Afforestation Act**

2130. SHRI NALIN KUMAR KATEEL;

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government is aware that there are discrepancies found in the implementation of Compensatory Afforestation Act, if so, the details thereof;
- (b) whether it has come to the notice of the Government that there are clear violations of the guidelines of the Forest Conservation Act 1980 in the implementation of the Compensatory Afforestation Act;
- (c) if so, the details of such incidents as reported from across the country; and
- (d) whether the Government proposes to amend the CAF Act to safeguard the interest of forest dwellers who are dependent on forests for their livelihood, if so, details thereof?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**  
**(SHRI BABUL SUPRIYO)**

- (a) No, sir.
- (b)& (c) No, sir.
- (d) No, sir. The provision contained below Rule 5 (3) (k) of the Compensatory Afforestation Rules, 2018 safeguards the interest of forest dwellers.

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